

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

CP (IB) No. 357/7/HDB/2022
U/s 7 of IBC, 2016

IN THE MATTER OF:

REC Limited

...Financial Creditor

Vs

Nagai Power Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Mr. Sidharth Shrivastava along with Ms. Kajal Kumari for the Financial Creditor present. Ld. Counsel Mr. Krishna Grandhi for the Corporate Debtor present.

Proof of service is not filed, though it is claimed that proof of service has been uploaded on 01.12.2022, nothing is found in the e-portal. However, Ld. Counsel Mr. Krishna Grandhi submits that he has been instructed by the Corporate Debtor to appear in this matter. Hence we direct the Ld. Counsel to file Vakalat within 3 days from today and counter within 10 days. If Vakalat is in order let the name of the Counsel be printed in the cause list for the Corporate Debtor.

List the matter on 22.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)